

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 955/25/1689

Date:- 03-12-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 14-10-2025 passed in OA No. 955 of 2024 titled "President Municipal Committee Thathri V/s Union Territory of J&K & Ors."

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 14-10-2025 passed in OA No. 955 of 2024 titled "President Municipal Committee Thathri V/s Union Territory of J&K & Ors"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 955 of 2024

IN THE MATTER OF

**President Municipal Committee
Thatri Vs Union Territory of
J&K.**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 14-10-2025 passed in OA No. 955 of 2024 titled "President Municipal Committee Thathri V/s Union Territory of J&K & Ors."

Background:

That the Hon'ble National Green Tribunal vide order dated **14-10-2025** in **OA No. 955 of 2024** directed as follows: -

"Further progress report may also be filed by J&K PCC at least one week before the next date of hearing fixed.

The applicant may be informed about the date of hearing fixed and may be asked to join the proceedings physically or through VC on that date."

Status Report:

In compliance to the aforesaid order of Hon'ble National Green Tribunal issued on dt. 14-10-2024 in **OA No. 955 of 2024**, the report of the J&K Pollution Control Committee is as follow:

1. That three member committee constituted by J&K PCC was directed again to file further progress report in the matter vide No. JKPC/Sc./OA-955/2024/556-559; dated: 15-11-2025 (**Copy enclosed as Annexure 1**). The terms of reference are as under:

- a) The committee shall revisit the site by or before 25.11.2025 and report on the current-status of muck dumping and its disposal highlighting the changes viz-z-viz the previous report dated 12.07.2025.
 - b) The Committee shall also look into the issues raised in the communication No. 07-92/2022-RO (NZ) of August 2025 from Sub-Office, MoEFCC, Jammu.
2. That copy of the reply made to the CEO, Ratle Hydro Electric Power Corporation Ltd. Kishtwar, has been submitted by Mega Engineering and Infrastructures Ltd. vide No. RHEP/MEIL/2025-26/198; dated: 22.11.2025 **(Copy enclosed as Annexure 2)**.

Highlights of the report are as under:

a) **Removal and Relocation of Muck from Zone-1**

Downstream - Right Bank: The questionable muck earlier lying in the proximity of river on right bank (Muck Disposable Zone-1) has been removed in a systematic manner and the retrieved muck (more than 80%) has been temporarily stacked/stored within Project acquired land at village Joshana, far away from the river (approx. 8kms from river). The relocation of muck has been carried out in a phased and environmentally responsible manner, with regular monitoring.

As very small portion of muck (approx. 12%) which is safely stacked beyond the Crate walls will be recycled for further use in the Project construction works, in line with the principles of environmental safety and sustainability.

- b) As already submitted in the compliance report, the relocated muck is now being temporarily stacked/stored at alternative locations within the Project acquired land, far away from the river. The necessary preventive measures in

the form of crate walls, toe walls etc. have been implemented and the same are also being strengthened at all relevant locations, including:

- i. Village Joshana near GVK Colony (Upstream and Downstream).
 - ii. Hasti Nallah site.
3. That reply has been submitted by the Committee vide No. JKPCC/DO/K/25/239; dated: 28.11.2025 **(Copy enclosed as Annexure 3)**. Highlights of the report are as under:

a) **Status of Muck at Zone-1 Right Bank Down Stream of Ratle HEP**

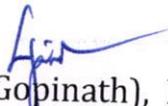
- i. Majority of muck deposited on the Right Bank Zone-1 downstream has been removed and shifted to the village Joshana and work of shifting still going on till date. It was also observed that no fresh dumping is being done at Zone-1 site (Photographs enclosed). The muck shifting sites at village Joshana near GVK colony (up and downside) were also visited and found that preventive measures in the shape of crate wall/toe walls raised by the EPC Contractor (Megha Engineering and Infrastructure Limited) were not sufficient and requires more strengthening. However as per Project Proponent (Ratle Hydroelectric Power Corporation Ltd.) these sites are used as temporary stacking sites for muck and all stored muck will be reused in the construction work of the project in phased manner.
- ii. **Dumping Site at Hasti**
The Project proponent has been directed by Deputy Commissioner Kishtwar vide Order No.

DCK/PS/2025/121; dated: 09.05.2025 to develop a land fill Hasti Park under Corporate Social Responsibility (CSR) by dumping the muck in the low-lying area and maintain same in the interest of public. It was found that Project Proponent has initiated the construction of concrete drainage to the Hasti Nallah for giving passage to natural drain.

- b) **Issues raised in the MoEF&CC, Sub-Office, Jammu letter dated August 2025.** In compliance to MoEF&CC Sub-Office, Jammu observations, the Project Proponent (PP) has submitted fresh compliance report vide no. Ratle/CEO/2025/E-194; dated: 04.10.2025. As per compliance report, the proposals for the implementation of various compliances have been approved by the competent authorities.
4. That the applicant has been informed about the next date of hearing by concerned Divisional Officer J&K Pollution Control Committee, Doda **(Copy enclosed as Annexure 4).**

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Dr. R. Gopinath), IFS
Member Secretary
J&K PCC

Annex - 1701

E = 7638794

**Jammu and Kashmir
Pollution Control Committee**

chairman.spcb@jk.gov.in
membersecy-jkpcc@jk.gov.in

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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Hon'ble NGT Matter
Most Urgent**

- 1) Sh. S.K Tripathi,
Divisional Officer,
PCC, Udhampur
- 2) Sh. Chander Singh Kotwal,
Technical Officer to RDJ.
- 3) Sh. Mohan Lal Snehi,
Divisional Officer, PCC, Kishtwar.

No: JKPC/Sc/OA-955/2024/ 1556-59

Date: 15-11-2025

Sub: - OA No. 955 of 2024 titled President, Municipal Committee, Thathri, V/s Union Territory of Jammu & Kashmir.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 14-10-2025 in OA No. 955 of 2024 titled **President, Municipal Committee, Thathri, V/s Union Territory of Jammu & Kashmir and Others** has directed J&K Pollution Control Committee to file further progress report in the matter. In view of the above, the following directions are hereby issued:

- i) The committee shall revisit the site by or **before 25-11-2025** and report on the current-status of muck dumping and its disposal highlighting the changes viz-a-viz the previous report dated 12-07-2025.
- ii) The committee shall also look into the issues raised in the communication No. 07-92/2022-RO (NZ) of August 2025 from Sub-Office, MoEFCC, Jammu (**Copy enclosed**).

The committee shall submit its report by or before **29-11-2025**.


(Vasu Yadav) 15/11/25
Chairman
15/11

Copy to the:- Regional Director, J&K PCC, Jammu for information and necessary action.

marked B

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Letter No. RHEP/MEIL/2025-26/198

Dated: 22/11/2025

To,
The Chief Executive Officer,
Ratle Hydro Electric Power Corporation Ltd,
Kishtwar, UT of Jammu & Kashmir.

Sub.: TURNKEY EXECUTION OF 850 MW RATLE HYDRO ELECTRIC PROJECT LOCATED AT KISHTWAR DISTRICT IN THE UNION TERRITORY OF JAMMU AND KASHMIR—**Reg. “Submission of Compliance Status – OA No. 955 of 2024 titled *President, Municipal Committee, Thathri Vs Union Territory of J&K*”.**

Ref:

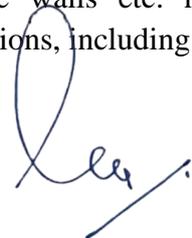
- 1) RHEP/MEIL/D/24/12/368 dated 12.12.2024
- 2) RHEP/MEIL/D/24/12/419 dated 08.02.2025
- 3) RHEP/MEIL/2025-26/091 dated 12.07.2025
- 4) RHEP/MEIL/2025-26/091 dated 16.07.2025
- 5) RATLE/GM(Geo)/2025/L-172 dated 30.07.2025
- 6) RHEP/MEIL/2025-26/116 dated 07.08.2025

Dear Sir,

This has reference to the above subject and cited letter regarding the observations made by the three-member committee constituted by the J&K Pollution Control Committee (PCC) in compliance with the Hon’ble NGT directions dated 19.02.2025.

In this connection, we wish to submit the following compliance status for your kind consideration:

- a) Removal and Relocation of Muck from Zone-1 Downstream – Right Bank: The questionable muck earlier lying in the proximity of river on right bank (Muck Disposal Zone-1) has been removed in a systematic manner and the retrieved muck (more than 80%) has been temporarily stacked/ stored within Project acquired land at village Joshana, far away from the river (approx. 8kms from river). The relocation of muck has been carried out in a phased and environmentally responsible manner, with regular monitoring. As very small portion of muck (approx. 12%) which is safely stacked beyond the Crate walls will be recycled for further use in the Project construction works, in line with the principles of environmental safety and sustainability.
- b) As already submitted in the compliance report, the relocated muck is now being temporarily stacked/ stored at alternative locations within the Project acquired land, far away from the river. The necessary preventive measures in the form of crate walls, toe walls etc. have been implemented and the same are also being strengthened at all relevant locations, including:
 - a. Village Joshana near GVK Colony (Upstream and Downstream).
 - b. Hasti Nallah Site.



1703 Megha Engineering & Infrastructures Ltd.

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These measures include installation of toe walls, crate works etc. Photographic evidence showing the current status of these interventions is enclosed herewith for your perusal.

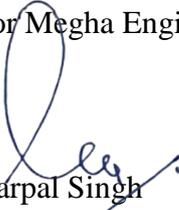
We wish to assure you that no fresh muck dumping is being carried out at Zone-1 downstream, and continuous efforts are underway to comply fully with the environmental safeguards as per the directions of Hon'ble NGT and guidelines of J&K PCC.

We remain committed to taking all necessary steps towards environmental protection and ensuring complete compliance with the regulatory requirements.

Thanking you,

Yours faithfully,

For Megha Engineering & Infrastructures Limited.



Harpal Singh

Joint Chief Operating Officer

Cc: For Kind Information to:-

- 1) Deputy Commissioner, Kishtwar.
- 2) Member Secretary, J&K Pollution Control Committee, Jammu.
- 3) General Manager-I/II/IV, RHPCL, Kishtwar.

Encl:

- 1) Latest Photographs of Protection works.

1704
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**Photographs Showing Toe Protection work for stacked muck near Joshana Village
(Project Acquired Area)**

A handwritten signature in black ink, appearing to be 'Raj' or similar, written over a diagonal line.

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Photographs Showing Protection work for stacked muck at Hasti.

1706
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Photographs Showing Ongoing Drain work at Hasti.



1707
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Photographs Showing Wirecrates Installed at Joshana.

A handwritten signature in blue ink, appearing to be 'Lee'.

The Member Secretary,
J&K Pollution Control Committee
Jammu

No: JKPCC/DO/K/25/239

Dated 28/11/2025

Subject: O.A.No.955/2024 titled President, Municipal Committee, Thathri V/s Union Territory of Jammu & Kashmir.

Reference: No. JKPCC/Sc./OA-955/2024/1556-69 dated 15-11-2025.

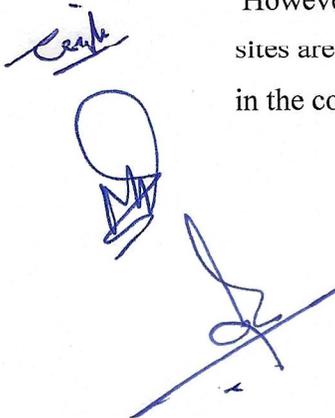
Sir,

In compliance to the aforementioned subject and JKPCC Letter dated 15-11-2025 the committee visited the project site to verify the current status regarding compliance on ground with regard to removal of muck and issues raised the Sub-Office, MoEF&CC, Jammu communicated dated August 2025. The three members Committee comprising of Sh. S.K Tripathi, Divisional Officer, PCC Udampur. Sh. Chander Singh Kotwal, Technical Officer to Regional Director Jammu and Dr. Mohan Lal Snehi. Divisional Officer PCC, Kishtwar visited the project area on 24-11-2025. The observations of the Committee are as under:

1. Status of Muck at Zone-I Right Bank Down Stream of Ratle HEP

- a. Majority of muck deposited on the Right Bank Zone-I downstream has been removed and shifted to the village Joshana and work of shifting still going on till date. It was also observed that no fresh dumping is being done at Zone-I site (Photographs enclosed **Annexure-A**). The muck shifting sites at village Joshana near GVK Colony (up and down side) were also visited and found that preventive measures in the shape of crate wall/toe walls raised by the EPC Contractor (Megha Engineering and Infrastructure Limited) were not sufficient and requires more strengthening (**Annexure-B**).

However as per Project Proponent (Ratle Hydroelectric Power Corporation Ltd.) these sites are used as temporary stacking sites for muck and all stored muck will be re-used in the construction work of the project in phased manner.



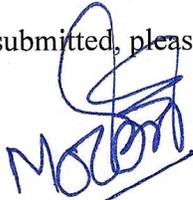
b. Dumping Site at Hasti

The Project Proponent has been directed by the Deputy Commissioner Kishtwar vide Order No. DCK/PS/2025/121 dated 09-05-2025 (Copy of the order enclosed herewith **Annexure-C**) to develop a land fill Hasti Park under Corporate Social Responsibility (CSR) by dumping the muck in the low lying area and maintain same in the interest of public. It was found that Project Proponent has initiated the construction of concrete drainage to the Hasti Nallah for giving passage to natural drain (**Annexure-D**).

2. Issues raised in the MoEF&CC, Sub-Office, Jammu dated August 2025

- a. In compliance to MoEF&CC Sub-Office, Jammu observations, the Project Proponent (PP) has submitted fresh compliance report vide no. Ratle/CEO/2025/E-194 dated 04-10-2025. As per compliance report the proposals for the implementation of various compliances have been approved by the competent authorities, copy of the report provided by the Project Proponent enclosed herewith (**Annexure-E**).

Hence submitted, please.



Dr. Mohan Lal Snehi
DO, PCC, Kishtwar



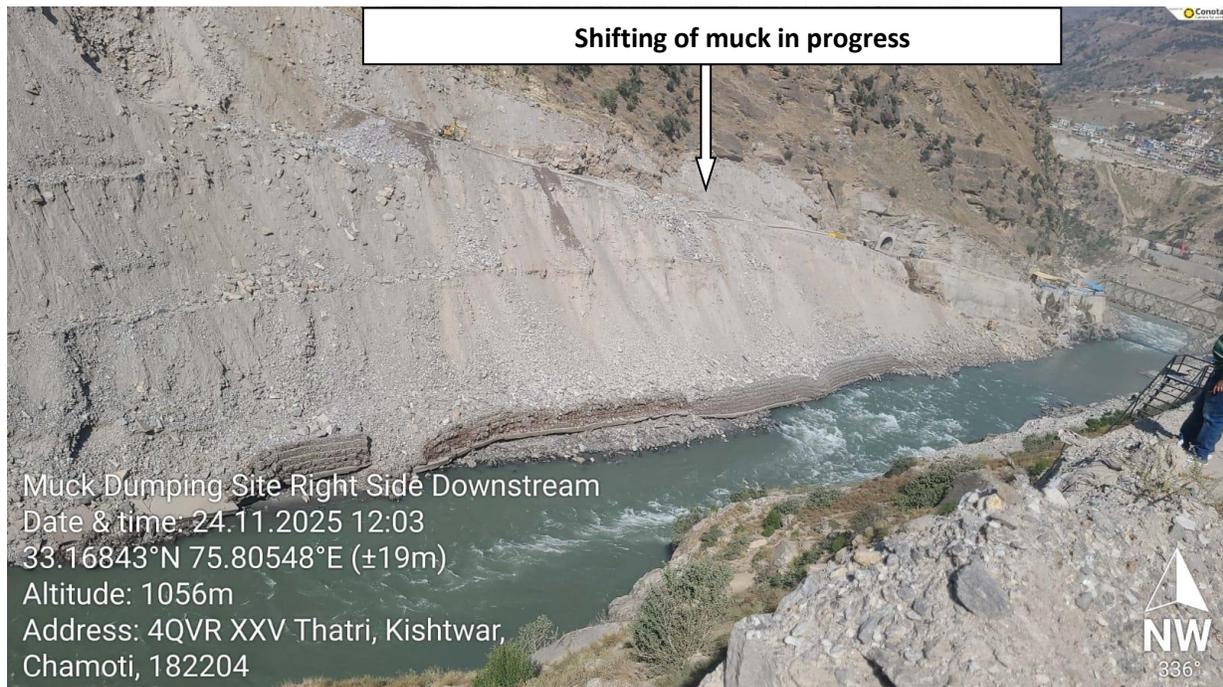
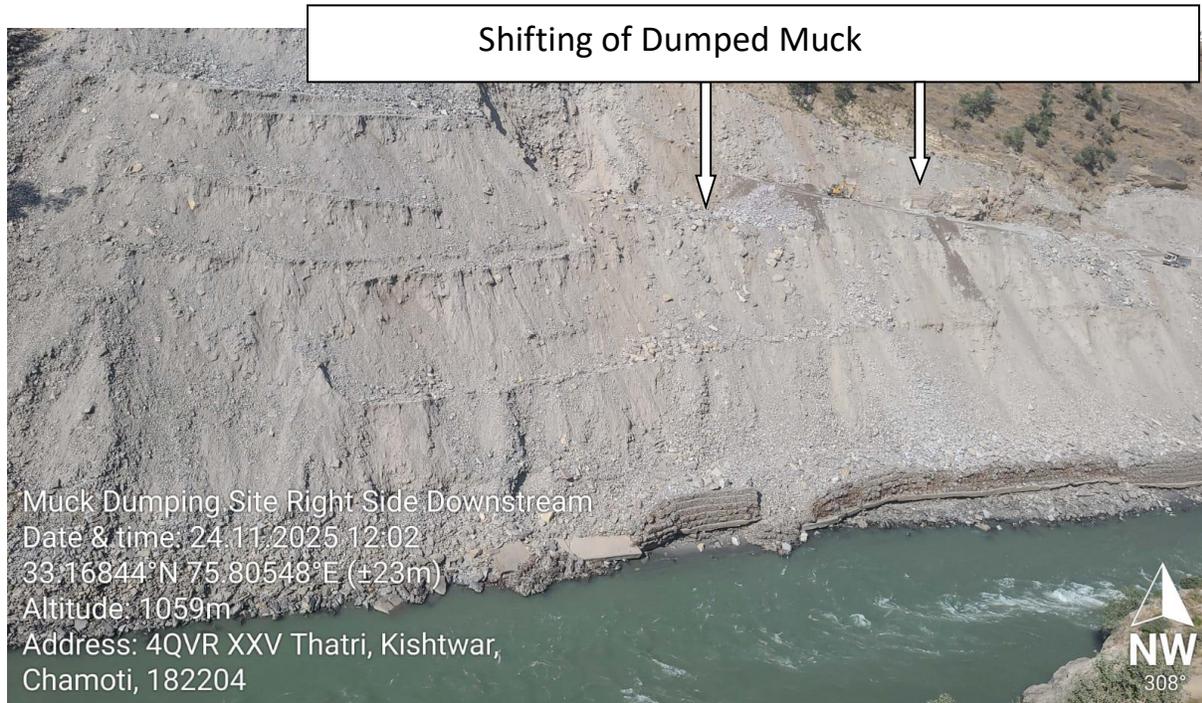
Chander Singh
TO, RD, PCC, Jammu



Surinder Tripathi
DO, PCC, Udhampur

ANNEXURE-A

PHOTOGRAPHS OF MUCK DUMPED AT DOWNSTREAM RIGHT BANK (ZONE-I)



ANNEXURE-B

PHOTOGRAPHS OF SHOWS STACKED MUCK AT VILLAGE JOSHANA FROM ZONE-I (DOWNSTREAM)

Shifted muck at upside near GVK Colony Village Joshana



Shifted muck at downside near GVK Colony Village Joshana



1712

Crate/toe wall at upside near GVK Colony Village Joshana



1713

Crate/toe wall at downside near GVK Colony Village Joshana



Gudh

Nh244, Drabshalla, Gudh, 182204,
Lat 33.186401° Long 75.810968°

Wednesday, 26/11/2025 04:56 PM GMT +05:30

ANNEXURE-C
(DIRECTION OF DEPUTY FOR DEVELOPMENT OF PARK AT HASTI)



Union Territory of Jammu & Kashmir
Office Of The Deputy Commissioner Kishtwar
Mini Secretariat Complex, Kishtwar

Phone/Fax: 01995-261455/261466, E-mail:-aodckishtwar1@gmail.com

Sub:- Development of Land fill Hasti Park Kishtwar.

ORDER

In the interest of community work as part of Corporate Social Responsibility (CSR), the Rattle Hydroelectric Project (HEP) executed by Megha Engineers were asked to make a landfill Hasti Park Kishtwar.

The dumping of muck allowed by some private land owners adjacent to it without "No Objection Certificate" (NOC) based on court order has been executed pending clearance from this office.

However the state land khasra Number 85, 86/1 opposite to the site along with low lying area be utilized to fill the land and develop the park. The Megha Engineers & Rattle Hydroelectric Project (HEP) manager shall develop the park and maintain the same in the interest of public.

This office hereby conveys formal concurrence for the above.

No:- DCK/PS/2025/171

Dated:-09.05.2025

Rajesh Kumar Shavan (JKAS)
Deputy Commissioner

[Handwritten signature]
Kishtwar

Copy to:

1. Chief Executive Officer, Kishtwar Development Authority, for information.
2. Chief Executive Officer, Rattle Hydroelectric Project (HEP), Kishtwar, for information and necessary action.
3. Tehsildar, Kishtwar, for information and necessary action.
4. Head of Project, Megha Engineers, Kishtwar, for information and necessary action.
5. Office file/record.

ANNEXURE-D

PHOTOGRAPHS OF SHOWS STACKED MUCK AT HASTI NALLAH



1718

Construction of drainage passage



Muck Dumping Site Hasti
Date & time: 24.11.2025 10:51
33.27916°N 75.77021°E (±6m)
Altitude: 1242m
Address: NH244, Janwas, 182204



ANNEXURE-E
(COMPLIANCE REPORT SUBMITTED BY THE PROJECT PROPONENT)



रतले हाइड्रोइलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भ सं: / Ref. No. **RATLE/CEO/2025/E-194**

दिनांक / Date: **04-10-2025**

Director
MoEF&CC
Compliance & Monitoring Division-IA Division
Indira Paryavaran Bhavan
Jor Bagh Road, Ali Ganj
New Delhi- 110 003

Subject:-Letter seeking action take review report with respect to the Project "Ratle Hydroelectric Project (850MW) in village Drabshalla, District Kishtwar of Jammu and Kashmir" by "M/s Ratle Hydroelectric Power Corporation Ltd" -reg.

- Ref:** 1) MoEF&CC Sub regional Office, Jammu's communication No. 07-92/2022-RO(NZ) dtd 18.08.2025
2) Updated compliance report submitted by RHPCL vide No. Ratle/CEO/2025/E-148 dtd 29.05.2025
3) Compliance report submitted by RHPCL vide No. RATLE/CEO/2024/75-E dtd 20.11.2024
4) MoEF&CC Notice No. F. No. IA-J-11014/257/2024-IA-I dated 22.10.2024
5) Compliance report submitted by RHPCL vide No. RATLE/CEO/2024/E-60 dtd 18.10.2024
6) MoEF&CC, SRO, Jammu's monitoring report No. 07-92/2022- RO(NZ) dtd 16.08.2024

Respected Madam/Sir,

Kindly refer to the aforementioned communication (**Ref-1**) on the cited subject whereunder certain observations have been conveyed w.r.t. inspection of 850MW Ratle Hydroelectric Project, Kishtwar Ratle HE Project carried out by MoEF&CC Sub Regional Office, Jammu on 08.07.2025.

In this regard, the point wise reply/response to the observations is enclosed herewith as **Annexure-I**, for kind information and consideration please.

Thanking you,

Yours faithfully,

(Ajay Verma)

General Manager (Geology)

Copy to:-

1. Deputy Director, MoEF&CC, Sub Regional Office, Jammu- for kind information.
2. CEO, RHPCL, Kishtwar, J&K for kind information.

**Compliance Report on the EC conditions of 850MW Ratle Hydroelectric Project
(in response to observations conveyed by MoEF&CC Sub Regional Office Jammu vide dated 18.08.2025)**

Sl. No.	EC Condition					Remarks/ Observation	Compliance report	
	i	ii	iii	iv	Total			
i.	The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.					<p>The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet. Moreover, PP informed that National Environmental Engineering Research Institute (NEERI) has been hired for formulating a comprehensive site specific CAT Plan. The CAT Plan has been prepared and submitted to the PCCF (HoFF) for approval.</p>	<p>Vide Minutes of the Meeting held on 22.09.2025 under the Chairmanship of PCCF & HoFF, UT of J&K, the CAT Plan of Ratle HEP has been approved, subject to incorporation of suggestions/ observations.</p> <p>After incorporation of the suggested changes, the updated CAT Plan for cost of Rs.50.48 Crore has been submitted to J&K Forest Department on 03.10.2025 for its formal approval.</p> <p>Formal approval awaited. (Annexure-1 enclosed)</p>	
	Biological Measures							
	Afforestation (ha)	224	1747	923	-			4913
	Enrichment Plantation (ha)	3	112	79	-			191
	Pasture Development	-	376	195	-			591
	Nursery Development (Nos)	3	-	-	-			3
	Watch & ward (Nos)	240	240	240	240			960
	Engineering Measures							
	Contour Bunding (ha)	434	409	324	171			1338
	Check Dams (Nos)	50	25	30	20			125
(Specific Condition: i).								

Chait

ii.	All the commitments made during the public hearing shall be fulfilled completely. (Specific Condition: ii).	PP informed that the commitments will be fulfilled after the final approval of R&R Plan. A total of Rs.120.3216 Crore has been allocated among which only Rs.40.12 Crore has been released so far for the implementation	<ul style="list-style-type: none"> The R&R Plan of the Project was formulated after consultations with all stakeholders and duly considering the aspirations and demands of local people. The R&R Package of Ratle HE Project with total cost of Rs.120.3216 Crore, has been approved by Govt. of J&K on 16.08.2024. All the components of R&R Package are under implementation by Commissioner, R&R (Deputy Commissioner, Kishtwar). <ul style="list-style-type: none"> i) R&R Plan ii) Local Area Development Plan (including Skill Development Plan) iii) CSR Activities <p>(Annexure-2 enclosed)</p>
iii.	The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages. (Specific Condition: iii).	PP informed that R&R Plan has been approved by the Standing Committee by the Standing Committee but final approval has yet to be accorded. Hence, Rehabilitation and Resettlement plan has yet to be implemented.	<ul style="list-style-type: none"> Final approval of the R&R Plan has been conveyed by Govt. of J&K on 16.08.2024. Rehabilitation and Resettlement plan is under implementation by Commissioner, R&R (Deputy Commissioner, Kishtwar). Till 30.09.2025, an amount of Rs. 13.087 Crore has been disbursed as R&R benefits (individual benefits). <p>(Annexure-3 enclosed)</p>
iv.	A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. (Specific Condition: iv).	PP informed that Monitoring Committee for R&R will be constituted after finalization of R&R plan. However, further informed that request has been sent to the Deputy Commissioner for the constitution of R&R Monitoring Committee.	<ul style="list-style-type: none"> After approval of revised R&R Package in 2024, Commissioner R&R (DC Kishtwar) has already been requested vide communication dated 16.11.2024 and 01.10.2025 for constitution of R&R Monitoring Committee as per the EC condition. Constitution of R&R Monitoring Committee is awaited. <p>(Annexure-4 enclosed)</p>

v. Consolidation and compilation of muck shall be carried-out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m³ of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m³) will be utilized for construction purpose and the remaining 12.2 lakh m³ will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL). **(Specific Condition: v).**

As per EIA/EMP report, three sites were designated for Muck dumping. However, PP is not dumping the muck at designated muck dumping sites. PP is dumping the muck at three different sites, which are not designated for the muck dumping. PP is neither informed the Ministry nor the Regional Office regarding dumping of the muck outside the designated site. Moreover, PP has dumped the muck in the river at several places, and two of the designated sites are less than 30m horizontally away from the edge of the river (Photo 1, 2, 3, 4 & 5).

- As per the EMP, following three (03) designated muck disposal sites shall be used for proper disposal of muck.
- i) **Site 1:** Right bank of river Chenab d/s of proposed Dam with approx. length 1350 m;
- ii) **Site 2:** Left bank of river Chenab d/s of proposed Dam with approx. length 1400 m and
- iii) **Site 3:** Right bank of Kuligad nalla with approx. length 450 m.
- A total of 24.4 lakh cubic meters of muck is projected to be generated. Approximately 50% (i.e. 12.2 lakh cubic meters) will be utilized for construction purposes. The remaining 12.2 lakh cubic meters will be disposed of at above three sites.
- Muck Disposal sites -1 & 2 have been utilized by the Contractor for disposal of muck.
- A total of approx. 15 lakh CuM muck has been generated till date out of which approx. 5.0 Lakh CuM muck has been utilized in various Project works.
- Site-I: A total of 1.86 Lakh CuM muck had been dumped (right bank of river). However, after receipt of notice from Hon'ble NGT Court, dumping has been completely stopped from July 2024.
- In line with the suggestions of J&K Pollution Control Committee, approx. 85% muck has been retrieved and relocated temporarily within Project acquired land at Joshana.
- Project has already intimated to J&K PCC, MoEF&CC sub Office, Jammu as well as District Administration vide letter dated 29.01.2025, regarding handing over of alternative temporary sites within Project acquired land.
- Site-II: located on the river bank (left bank, downstream) wherein a total of approx. 1.5 lakh CuM muck has been safely dumped.
- MEIL (EPC Contractor) has dumped the muck at Hasti as per Order No. DCK/PS/2025/171 dated 09.05.2025 issued by Deputy Commissioner, Kishtwar for development of Land Fill Eco Park in the

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			<p>interest of general public, under CSR initiative. Project has already intimated to J&K Forest Department regarding use of said land at Hasli.</p> <ul style="list-style-type: none"> ▪ Further, private land has also been arranged by the EPC Contactor on lease basis from local land Owners for temporary storage of muck which will be reutilized in Project construction activities. ▪ After completion of Project works, the muck disposal sites shall be suitably rehabilitated by way of plantation and other engineering & biological measures. ▪ The Muck dumping site shall be handed over to J&K Forest Department after their restoration including plantations etc. <p>(Ref : copy of letter dated 29.01.2025 enclosed)</p>
<p>ix.</p>	<p>As proposed in the EMP, the compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose. (Specific Condition: xi).</p>	<p><u>Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet.</u> However, PP informed that Rs. 179.71 Lakhs have been deposited to the State Forest Department for undertaking the Compensatory Afforestation Programme.</p>	<ul style="list-style-type: none"> • J&K Forest Department has carried out the activities/ works under Compensatory Afforestation against the payment of Rs. 1.79 Crore released by the Project. • Kishtwar Forest Division has provided the details of works/ activities carried out under Compensatory Afforestation programme vide communication dated 29.05.2025. • Project has already conveyed the said details to MoEF&CC Sub Office, Jammu vide compliance report dated 29.05.2025. • The details of CA works carried out by Doda Forest Division, are still awaited. • Project vide communication dated 02.10.2025, has again requested J&K Forest Department to provide the remaining details of CA works (Annexure-5 enclosed).

Sd/-

xi.	As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the six monthly compliance report to be submitted to the Ministry, including its Regional Office. (Specific Condition: xii).	Biodiversity Conservation and Wildlife Management Plans has not been initiated yet. PP has not submitted any status report for the same.	<ul style="list-style-type: none"> ▪ The Biodiversity Conservation and Management Plan was discussed in the meeting held under the Chairmanship of PCCF & HoFF, J&K on 26.06.2025 and 22.09.2025 respectively. ▪ As per Minutes of the Meeting held on 22.09.2025 circulated by J&K Forest Department, Conservator of Forests, Chenab Circle, Doda has been asked to resubmit the Plan with suggested changes to PCCF & HoFF by 30.09.2025 for its formal approval. (Annexure-6 enclosed).
xii.	LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view. (Specific Condition: xvi, Specific Condition: xvii).	PP informed that the <u>Local Area Development Activities (LADA)</u> are part of the overall R&R Plan and Rs. 40.12 Crore has been released and the Plan is being implemented by the <u>Deputy Commissioner, Kishtwar.</u>	<ul style="list-style-type: none"> ▪ The Local Area Development Activities are under implementation by Commissioner, R&R i.e. Deputy Commissioner, Kishtwar. ▪ An amount of Rs. 6.62 Crore has been utilized by Commissioner R&R on LADP activities of Ratle HE Project, till date. (Annexure-7 enclosed).
10.	A Multi-disciplinary committee for monitoring the implementation of environmental safe guards during construction shall be constituted by the Project Proponent in consultation with the Ministry as early as possible. The Proponent shall suggest the members and their profile for approval of the Ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the Ministry. (Other Conditions: 10).	PP has submitted the draft MDMC request for approval to IA-I Division – River Valley and Hydro Electric Projects for the constitution of the MDMC on 05.12.2023 and 12.09.2024 but the same has yet to be approved by River Valley and Hydro Electric Projects division	<ul style="list-style-type: none"> ▪ Project has submitted the proposal to MoEF&CC, Sub Regional Office, Jammu in December 2023 for constitution of Multi-Disciplinary Committee. ▪ Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for constitution of MDMC was submitted to Director IA Division, MoEF&CC, New Delhi in September 2024. ▪ Member Secretary of EAC (River Valley & Hydro Power Projects) has also been requested vide letter dated 08.05.2025 for constitution of MDMC for Ratle HE Project. ▪ The constitution of MDMC is awaited. (Annexure-8 enclosed).

12. The proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/committee and may also be seen at Website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>.
(Other Conditions: 12).

PP informed that originally the Project was taken up by JKPDC in 2012-13 and transferred to RHPCL in June 2021. PP informed that the request has already been made to the JKPDC for providing the details of advertisement which is yet to be received.

- The information pertains to 2012-13 when the Project was being taken up by JKPDC and M/s GVK, the private Developer.
- In June 2021, the Project has been taken over by RHPCL, a JV of NHPC and JKPDC.
- The Jammu and Kashmir Power Development Corporation has been requested to provide a copy of the advertisement published in two local newspapers regarding grant of EC to Ratle HE Project in 2012. In response, JKPDC has shown its inability to provide the copy of the advertisement.
- As suggested by MoEF&CC SRO, Jammu during inspection of the Project in July 2025, J&K Pollution Control Committee has also been requested vide email dated 02.10.2025 to provide the aforementioned details from their records.
- As soon as the above information is received, the same shall be forwarded to MoEF&CC Sub Regional Office, Jammu on priority.
(Annexure-9 enclosed).

Copy

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Divisional Officer,
Pollution Control Committee,
Doda.

No: JKPC/Sc./OA No.955/2025/1525-26

Dated:- 08-11 -2025

**Sub: OA No. 955/2024 titled President, Municipal Committee, Thathri, V/s
UT of J&K & Others.**

Ref:- Order dated 14-10-2025

Sir,

Please refer to the subject and reference cited above. In this connection I am to convey that Hon'ble NGT have issued following directions vide its order dated 23.09.2025.

"None has appeared for the applicant even today."

"In the interest of justice, adjournment is granted"

"List on 09.12.2025 for final hearing"

"The applicant may be informed about the date of hearing fixed and may be asked to join the proceedings physically or through VC on that date."

As such , you are requested to ensure that applicant may be informed about the date of hearing fixed and may be asked to join the proceedings physically or through VC on that date.

Yours faithfully,


(Dr.R. Gopinath) IFS
Member Secretary

Copy to:- Executive Officer, Municipal Committee, Thathri for similar necessary action.



Government of Jammu and Kashmir

J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE DIVISIONAL OFFICER DODA

NEAR CHENAB INSTITUTE BUILDING, TONDIWALI
E-mail: dopccdoda@gmail.com

The Member Secretary,
J&K Pollution Control Committee,
Jammu.

No: PCC/DO/D/25/284

Dated: 19/11/2025

Subject:- OA No. 955/2024 titled President, Municipal Committee, Thathri, V/s UT of J&K & Others.

Ref.:- JKPC/Sc./OA No.955/2025/ 1525-26 dated 08-11-2025

Sir,

In reference to afore cited subject it is to mention that applicant (Mansoor Ahmed Bhatt, Ex- President Municipal Committee, Thathri, Doda) has been informed about date of hearing fixed in the OA No. 955/2024 titled President, Municipal Committee, Thathri, V/s UT of J&K & Others. The signed receiving copy by applicant is hereby attached herewith for reference.

Yours faithfully,

Gurpreet Singh

(Gurpreet Singh)
Divisional Officer
PCC Doda

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Smt. Anuradha S C A

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